## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.No.492/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M

Name of the Company		Pralayankar Roy Chowdhury & AnrVs-M.P. Jewellers & Co. (1945) Pvt.Ltd. & Ors.		
Under Section		241/242		
No. Representat		nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date

- 1. ABHRAJIT MITRA, So. Adv.
- 2. RATNANKO BANERJI, ST. Adv.
- 3. SHAUNAK MITRA, Adv.
- 4. SATADEEP BHATTACHARYA, Adv.
- 5. BISWATIT KUMAR, Adv.
- 6. IRAM HASSAN, Adv.

For PETITIONERS

For Respondent No. 5

Arita Basu, Adv.

Jasojeet Mukherjee, Adv on Reand

Far Respondent NOS 1 6 3 art 6 to 8

Mr. S. N. Moakhojn SR Aden Mr. R. Bachawat SR Aden

mas. M. Bluterin Adu

Mr. S. Chaprelory Al

Mr. T. Sich Adu

Mrs. K. Mandal Ade

## ORDER

Ld. Counsel for the petitioners and the respondent nos.

1 to 3, 5 and 6 to 8 are present.

Heard the arguments of the Ld. Senior Counsel for the respondents. It appears to us that there are chances of settlement between the parties because both the parties are of same family and Counsels are very accommodative. In view of the above the case is adjourned and time is given for settlement. Both the parties are directed to fully cooperate with their Advocates so that settlement can be arrived at.

List it on 29/01/2018.

Interim order passed earlier is extended till next date of hearing.

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(Jinan K.R.) Member (J) 88

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(V.P.Singh) Member (J)